

NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI BENCH

Item 51

CA 1007/2020 in CP 193/2017

CORAM:

SH. SHYAM BABU GAUTAM
HON'BLE MEMBER (T)

JUSTICE P.N. DESHMUKH (Retd.)
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **26.09.2022**

NAME OF THE PARTIES: - **Kirloskar Industries Limited & Ors. V/s
Kirloskar Brothers Limited & Ors.**

Appearance (via video-conference):

For the Petitioners : Senior Counsel Mr. Dinyar Madon,
Counsel Mr. Ziyad Madon a/w. Adv. Mr.
Tushar Ajinkya, Adv. Ms. Sukanya
Sehgal, Adv. Ms. Misha Matlani i/b.
ThinkLaw, advocates

For R1 : Chirag Kamdar; a/w Raj Panchmatia,
Peshwan Jehangir, Yash Chokshi,
Shilpa Sengar, Harsh Salgia i/b Khaitan
& Co.

For R2 & R9 : Counsel Mr. Ashish Kamat a/w Raj
Panchmatia, Peshwan Jehangir, Yash
Chokshi, Shilpa Sengar a/w Harsh
Salgia i/b Khaitan & Co.

For R3 : Mr. P. R. Ramesh, Advocate

For R4 to R8 : Counsel Mr. Ankit Lohia, Counsel Mr.
Jehan Mehta, a/w Ms. Ipshita Sen, Ms.
Meghna Talwar and Ms. Shalvika
Nachankar i/b Gagrats, Advocates

Section 241-242 of the Companies Act, 2013

ORDER

Ld. Counsel for the Parties are present. List this matter on Board on 10.11.2022, for further consideration and hearing. **Registry is directed** to retain the position of this matter High on Board on the adjourned date.

Sd/-

Sd/-

SHYAM BABU GAUTAM
Member (Technical)

JUSTICE P.N. DESHMUKH
Member (Judicial)

Vedant Kedare